

Heavy Industries

3195. Shri Ram Krishan Gupta: Will the Minister of Commerce and Industry be pleased to state.

(a) the details of heavy industries set up by his Ministry in Public Sector with foreign collaboration (country-wise) since April, 1956;

(b) the respective capital investments of the Government of India and foreign countries (industry-wise); and

(c) the terms and conditions of foreign collaboration in each case?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) to (c) Copies of all the agreements so far entered into by the Government of India in the Ministry of Commerce and Industry and also copies of agreements entered into by the public sector companies under this Ministry with the foreign countries and foreign manufacturers have been made available to the library of the House. However, if the Hon. Member is interested in any particular agreement or the details thereof, Government will be glad to furnish the same.

Foreign and Indian Investments in Indian Jute Industry

3196 Shri Ram Krishan Gupta: Will the Minister of Commerce and Industry be pleased to state:

(a) the amount of foreign investment in the Indian Jute Industry;

(b) the extent of Indian capital invested in the Industry at present; and

(c) the steps taken to increase the Indian capital investment in the above Industry?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) Foreign investment in the Jute Industry (manufacturing) as at the end of 1955 amounted to Rs. 12.70 crores, of which Rs. 8.67 crores were in the branches of foreign companies

and Rs. 3.92 crores in Indian Joint Stock Companies.

(b) On a very rough estimate, the Indian paid-up capital of Jute Industry is about Rs 285 crores.

(c) No special steps have been taken to increase the Indian capital investment in the Jute Industry.

Tests for Petroleum Products

3197. Shri Ram Krishan Gupta: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the drafts on methods of test for petroleum and its products have been finalised and recommended for adoption by the Indian Standards Institution; and

(b) if so, whether these have been adopted?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) and (b) The Sectional Committee of the Indian Standards Institution have examined the draft in the light of comments received, and have recommended the drafts with suitable amendments for adoption. The drafts are now being further processed by the Indian Standards Institution Directorate and will be published for adoption after about four months.

Handloom Cess Fund

3198. Shri Fangarkar: Will the Minister of Commerce and Industry be pleased to state.

(a) the amount of handloom cess collected from the Textile Mills during 1958-59, and

(b) the manner in which it has been utilized?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) The amount of additional excise duty on mill made cloth collected in 1958-59 (upto January, 1959) was Rs. 5,60,88,000.

(b) The net collection of additional excise duty is transferred to the Fund for the Development of Handloom and

Khadi Industries. This Fund is utilized for the development of handloom and khadi industries. The expenditure incurred out of this Fund during 1958-59 is estimated as below:

Traditional Khadi:

Grants to the Khadi & Village Industries Commission: Rs. 312.50 lakhs.

Loans to the Khadi & Village Industries Commission: Rs. 237.50 lakhs.

Handloom Industry:

Grants to States: Rs. 355.10 lakhs.

Grants to Others: Rs. 23.79 lakhs.

Loans to States: Rs. 133.98 lakhs.

Miscellaneous loans: Rs. 25.75 lakhs.

Central Expenditure: Rs. 34.41 lakhs.

Rolling Mills in Bombay

2292. Shri Pangarkar: Will the Minister of Commerce and Industry be pleased to state:

(a) the number of rolling mills in Bombay at present; and

(b) the total yearly off-take of non-ferrous metals by these rolling mills?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): (a) and (b). Information regarding the units looked after by the Development Wing of the Ministry of Commerce and Industry is contained in the statement laid on the Table. [See Appendix VI, annexure No. 118.]

Information regarding the other units is being collected and will be placed on the Table of the House.

Small Scale Industries in Bombay

2293. Shri Pangarkar: Will the Minister of Commerce and Industry be pleased to state the number and nature of small scale industries to be established in the under-developed and backward areas like Marathwada and Konkan regions of Bombay State in

order to help create employment during 1959-60?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): Information has been requested from the Bombay Government.

Cement Quota for Bombay State

2291. Shri Pangarkar: Will the Minister of Commerce and Industry be pleased to state the quotas of cement proposed to be allotted to Bombay State during 1959-60?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): Allocations of cement are made on a quarterly basis on receipt of estimated demands in respect of each quarter. A monthly quota of 60,000 tons has been allotted to Bombay for the quarter April-May-June, 1959 against demands received for the same quantity. For the subsequent quarters of 1959-60 allotments will be determined as further demands are received.

Competent Officers

2292. Shri M. C. Jain: Will the Minister of Rehabilitation and Minority Affairs be pleased to lay a statement showing:

(a) the number of properties entrusted with Competent Officers under section 6 of the Evacuee Interests (Separation) Act, 1951 as on the 31st March, 1958 and on the 31st October, 1958;

(i) by the Custodian of Evacuee Property; and

(ii) by non-evacuees;

(b) the number of claims received by Competent Officers so far;

(c) the number of properties in which adjudication orders have been made so far;

(d) the number of properties in which final separation has been made under section 10 of the Act;

(e) the number of properties which have been vested in the Custodian of Evacuee Property under sections 9(2) and 11 of the Act; and